

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.402
IA/1827/ND/2024 in IB/588/ND/2022

IN THE MATTER OF:

State Bank Of India	...	Applicant
Versus		
Mrs. Abhilasha Aggarwal	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Anil Giri, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

On 24.04.2024, when the matter was listed for hearing. Mr. Ashish Middha, who had appeared on behalf of the Respondent undertakes to file Vakalatnama and sought time for filing reply. This Tribunal permitted the Respondent to file reply within five working days, with copy in advance to the other side. As on date, no Vakalatnama has been filed on behalf of the Respondent. Today, Mr. Anil Giri, Ld. Counsel for the Respondent is present and submitted that he recently engaged in this case and seeks one week time to file reply. In the interest of justice, one week time is granted to the Respondent to file reply, failing which, next step follows. List the matter on **27.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)